

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.5
I.A.No.312/2024 in
C.P. (IB)No.92/BB/2023

IN THE MATTER OF:

M/s. National Skill Development Corporation ... Petitioner
Vs.
M/s. Ants Consulting and Services Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For I.A.312/2024 : Shri Achint Kumar, Adv., for Applicant

ORDER

I.A.No.312/2024:

1. This Application has been filed by Mr. Rajesh Rathod & Anr. (Applicants), U/s. 60(5) of the IBC, 2016 R/w. Rule 11 of the NCLT Rules, 2016, seeking to stay the order of termination of project agreement dated 08.06.2021 by the office of the State Project Director, ISSE, Himachal Pradesh, i.e. Respondent No.2, dated 22.03.2024 and direct the RP to disburse the salary of the vocational trainers working under the project Himachal Pradesh School Education for the month of December, 2023 etc.
2. Heard the Ld. Counsel appearing for the Applicant.
3. On perusal of records, it is seen that this Adjudicating Authority vide Order dated 10.01.2024, has initiated CIRP in respect of the Corporate Debtor. Therefore, Suspended Board of Directors being not part of existing management do not have locus to file this I.A. Hence, the present Application becomes infructuous.
4. **Accordingly, I.A.No.312/2024 is hereby dismissed as infructuous.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)